Act 8 of 1965

Keyword(s):
Hindu Public Religious Institution, Transfer of Property

THE UTTAR PRADESH HINDU PUBLIC RELIGIOUS INSTITUTIONS (PREVENTION OF DISSIPATION OF PROPERTIES) (TEMPORARY POWERS) (AMENDMENT) ADHINIYAM, 1965.

(U. P. ACT No. VIII of 1965)

[*Authoritative English text of the Uttar Pradesh Hindu Saryjanik Dharmik Sanstha (Sampatti Apvyaya Niwaran) (Asthai Adhikar) (Saishodhan) Adhiniyam 1965.]

AN
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U. P. Act no.
XXII of
1962.


AND WHEREAS it is expedient and necessary that the said Ordinance be replaced by an enactment of the Legislature;

It is hereby enacted in the Sixteenth Year of the Republic of India as follows:


2. In sub-section (3) of section 1 of the Uttar Pradesh Hindu Public Religious Institutions (Prevention of Dissipation of Properties) (Temporary Powers) Act, 1962, hereinafter called the principal Act, for the words “two years”, the words “four years” shall be substituted.

3. In section 4 of the principal Act—

(i) in clause (a) of sub-section (1), for the words “A Commissioner” the word “Commissioners” shall be substituted.

(ii) in sub-section (2), for the words “the Commissioner” the words “a commissioner” shall be substituted.

[For statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary), dated February 15, 1965 in Hindi and February 19, 1965 in English.]

[Passed in Hindi by the Uttar Pradesh Legislative Assembly on February 16, 1965 and by the Uttar Pradesh Legislative Council on March 5, 1965.]

[Received the Assent of the President on March 18, 1965 under Article 201, of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated March 20, 1965.]
(iii) in sub-section (4), for the words “The Commissioner” the words “A Commissioner” shall be substituted; and
(iv) in sub-section (5), for the words “The Commissioner, the Assistant Commissioner and the Investigation Officer” the words “A Commissioner, an Assistant Commissioner and an Investigation Officer” shall be substituted.

4. For section 5 of the principal Act, the following shall be substituted:

Only Hindus to be Commissioners, and an Investigation Officer shall be appointed out of persons professing the Hindu religion.

5. In sub-section (2) of section 6 of the principal Act, for the words “the Commissioner” the words “A Commissioner” shall be substituted.

6. For section 7 of the principal Act, the following shall be substituted:

“7. (1) Notwithstanding anything in any other law for the time being in force, no transfer of property belonging to a Hindu Public religious institution shall be valid unless prior written sanction of the Commissioner or, where the value of the property sought to be transferred does not exceed rupees two hundred and fifty, of the Assistant Commissioner, having jurisdiction over the institution, on the ground of the transfer being necessary or beneficial to the institution, has been obtained.

Explanation—For the purposes of this section transfer does not include the customary use or distribution of any movables as Bhog, Prasad and the like.

(2) Any person aggrieved by an order of a Commissioner or an Assistant Commissioner may within thirty days from the date thereof, appeal against that order to the District Judge within whose jurisdiction the headquarter of the Hindu public religious institution or the property concerned lies and the order passed by the District Judge in the appeal shall be final.”

7. For clause (ii) of sub-section (2) of section 15 of the principal Act, the following shall be substituted:

“(ii) the procedure to be followed for seeking sanction for the proposed transfer of property under section 7.”

8. The Uttar Pradesh Hindu Public Religious Institutions (Prevention of Dissipation of Properties) (Temporary Powers) (Amendment) Ordinance, 1964 is hereby repealed and the provisions of sections 6 and 24 of the U. P. General Clauses Act, 1904 shall apply as if it were an enactment repealed and re-enacted by an Uttar Pradesh Act.
उत्तर प्रदेश हिन्दू सार्वजनिक धार्मिक संस्था (सम्पत्ति अपवाद निवारण)
(अस्थायी अधिकार) (जारी रखने का) अधिनियम, 1970

(उत्तर प्रदेश अधिनियम संख्या 11, 1971)

(उत्तर प्रदेश विधान सभा ने दिनांक 21 दिसम्बर, 1970 ई० तथा उत्तर प्रदेश विधान परिषद्
ने दिनांक 23 दिसम्बर, 1970 ई० की बैठक में स्वीकृत किया।)

('भारत का संविधान' के अनुसार व 201 के भारतवाद राष्ट्रपति ने दिनांक 10 फरवरी, 1971 ई०
को स्वीकृति प्रदान की तथा उत्तर प्रदेश राज्य वर्धमान राष्ट्रीय प्रसारण ग्रंथ संख्या 12, फरवरी, 1971 ई०
को प्रकाशित किया।)

उत्तर प्रदेश हिन्दू सार्वजनिक धार्मिक संस्था (सम्पत्ति अपवाद निवारण) (अस्थायी अधिकार)
अधिनियम, 1962 की प्रबंध को घोर बढ़ाने के लिए

अधिनियम

भारत गणराज्य के इसीतथा वर्ष में निर्मितिक अधिनियम अनुसार जारा है:

1—यह अधिनियम उत्तर प्रदेश हिन्दू सार्वजनिक धार्मिक संस्था (सम्पत्ति अपवाद
निवारण) (अस्थायी अधिकार) (जारी रखने का) अधिनियम, 1970 को बढ़ायेगा।

2—उत्तर प्रदेश हिन्दू सार्वजनिक धार्मिक संस्था (सम्पत्ति अपवाद निवारण)
(अस्थायी अधिकार) अधिनियम, 1962 की घोर संख्या (3) में बाकी “घाट वर्ष” के स्थान
पर बाकी “दस वर्ष” रख दिए जायें।

(उद्देश्य घोर कारणों के विवरण के लिए कुर्या दिनांक 18 दिसम्बर, 1970 ई० का सरकारी
प्रसारण ग्रंथ देखिये।)

price 05 Paisa.
THE UTTAR PRADESH HINDU PUBLIC RELIGIOUS INSTITUTIONS
(PREVENTION OF DISSIPATION OF PROPERTIES) (TEMPORARY

(U. P. Act No. 17 of 1973)

[*Authoritative English Text of the Uttar Pradesh Hindu Sarvajanik Dharma
Sanstha (Sampatti Apyaya Niwaran) (Asthai Adhikar) (Jari Rakhe ka)
Adhiniyam, 1973.]

AN

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further to extend the life of the Uttar Pradesh Hindu Public Religious Institu-
tions (Prevention of Dissipation of Properties) (Temporary Powers)
Act, 1962.

It is hereby enacted in the Twenty-fourth Year of the Republic of India
as follows:—

1. This Act may be called the Uttar Pradesh Hindu Public Religious
Institutions (Prevention of Dissipation of Properties) (Temporary Powers)

2. In sub-section (3) of section 1 of the Uttar Pradesh Hindu Public
Religious Institutions (Prevention of Dissipation of Properties) (Temporary
Powers) Act, 1962, for the words “ten years” the words “twelve years” shall be
substituted.

(*For Statement of Objects and Reasons, please see Uttar Pradesh Gazette
(Extraordinary) dated December 14, 1972.)

(Passed in Hindi by the Uttar Pradesh Legislative Council on December 14, 1972, and
by the Uttar Pradesh Legislative Assembly on March 7, 1973).

(Received the Assent of the President on May 19, 1973 under Article 201, of the
Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary,
dated May 23, 1973.)

Price .05 Paise
THE UTTAR PRADESH HINDU PUBLIC RELIGIOUS INSTITUTIONS
(PREVENTION OF DISSIPATION OF PROPERTIES) (TEMPORARY POWERS) (CONTINUANCE) ACT, 1975.

[UTTAR PRADESH ACT NO. 11 OF 1975]

[Authoritative English text of the Uttar Pradesh Hindu Sarvajanik Dharmik Sanstha (Sampatti Aparyaya Niwaram) (Asthai Adhikar) (Jari Rakhne ka) Adhiniyam, 1975.]

AN ACT


It is hereby enacted in the Twenty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh Hindu Public Religious Institutions (Prevention of Dissipation of Properties) (Temporary Powers) (Continuance) Act, 1975.

2. In sub-section (3) of section 1 of the Uttar Pradesh Hindu Public Religious Institutions (Prevention of Dissipation of Properties) (Temporary Powers) Act, 1962, for the words “Twelve years”, the words “fourteen years” shall be substituted.


(For Statement of Objects and Reasons, please see Uttar Pradesh Gazette Extraordinary, dated December 28, 1975.)
(Passed in Hindi by the Uttar Pradesh Legislative Assembly on December 30, 1975 and by the Uttar Pradesh Legislative Council on February 27, 1975.)
(Received the Assent of the President on March 25, 1975 under article 301 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated March 29, 1975.)

PRICE 5 PAISE

PSUP. - A. P. 68 Samanya (Vidhayika) 985—1975—1,805 (M.)
No. 2449 (2)/XVII-V-1-1 (KA)-26-2000

Dated Lucknow, November 1, 2000

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Hindu Sarvjanik Dharmik Sanstha (Apvaya Ka Nivaran) (Nirsan) Adhiniyam, 2000 (Uttar Pradesh Adhiniyam Sankhya 31 of 2000) as passed by the Uttar Pradesh Legislature and assented to by the Governor on October 31, 2000:

THE UTTAR PRADESH HINDU RELIGIOUS INSTITUTIONS (PREVENTION OF DISSIPATION OF PROPERTIES) (REPEAL) ACT, 2000

(U. P. ACT NO. 31 OF 2000)

[As passed by the Uttar Pradesh Legislature]

AN

ACT


IT IS HEREBY enacted in the Fifty-first year of the Republic of India as follows:—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Hindu Religious Institution (Prevention of Dissipation of Properties) (Repeal) Act, 2000.

(2) It shall be deemed to have come into force on August 26, 2000.

Repeal of U. P. Act no. 22 of 1962 as re-enacted and modified by U. P. Act no. 55 of 1973


Repeal of Ordinance

3. The Uttar Pradesh Hindu Public Religious Institutions (Prevention of Dissipation of Properties) (Repeal) Ordinance, 2000 is hereby repealed.

By order,

Y. R. TRIPATHI,
Pramukh Sachiv.

फोळे 166 साठे विधाना—(2331)—2000—850 (अंक)।